

CP NO.11 (ND)/2010
RT No.20/2016

Mr. Pawan Kumar

...Petitioner

Versus.

M/s Newtech Agro Products Pvt. Ltd. & Ors.

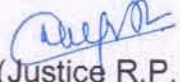
...Respondents

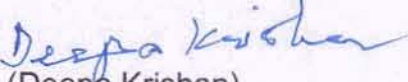
Present: Mr. Riya Bansal, Advocate for petitioner.

Mr. Arun Saxena, Advocate for respondents No.1 & 5 to 9.

Learned counsel for petitioner has filed Power of Attorney but no objection from the previous counsel has not been obtained. This is not as per the rules. Learned counsel seeks time to get appropriate no objection from the previous counsel. Let the needful be done before the next date.

Learned counsel for petitioner also seeks adjournment to argue the main case. Adjourned for arguments to 18.10.2016. Learned counsel for petitioner directed to supply two extra copies of complete Paper Books in the registry within three days from today. It is made clear that no request for further adjournment shall be entertained.


(Justice R.P. Nagrath)
Member(Judicial


(Deepa Krishan)
Member (Technical)

September 27, 2016

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